

**NATIONAL CONSUMER DISPUTES REDRESAL COMMISSION
GOVERNMENT OF INDIA**

Telephone No.24608718
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Upbhokta Nyay Bhawan
'F' Block, GPO Complex, INA,
New Delhi – 110023.

No.A-34/NCDRC/2017-2021

3rd January, 2022

OFFICE ORDER NO.01 OF 2022

The Hon'ble President, National Consumer Disputes Redressal Commission, taking note of the wide spreading resurgence of COVID-19 (Omicron Variant) and consequent restrictions imposed by the various governments, is pleased to decide and order, as under:

- (i) the cases listed before the Hon'ble Benches of the National Commission from 4th January, 2022 onwards till 21st January, 2022, shall be heard through Virtual Court Hearing mode (video conferencing) only;
- (ii) the Hon'ble Members of the National Commission shall conduct the Virtual Court Hearings (video conferencing) of the cases from the premises of the National Commission.
- (iii) the Ld.counsel/parties shall be provided with the online link to appear in their matters.

This issues with the approval of the Hon'ble President, National Commission.


(S. Hanumantha Rao)
Joint Registrar

Copy to:

1. Ld. Sr.PPS to Hon'ble President
2. PS to Hon'ble Dr.S.M.Kantakar, Member
3. PS to Hon'ble Mr.C.Viswanath, Member
4. PS to Hon'ble Ms.Justice Deepa Sharma, Member
5. PS to Hon'ble Mr.Dinesh Singh, Member
6. PS to Hon'ble Mr.Justice Ram Surat Ram (Maurya), Member
7. PS to Hon'ble Mr.Subhash Chandra, Member
8. PS to Hon'ble Mr.Justice Karuna Nand Bajpayee, Member
9. PS to Hon'ble Mr.Binoy Kumar, Member
10. PA to Deputy Registrar,
11. AR (CC), AR(FA), AR(Admin.), OSD(RP)
12. SO (Listing)
13. Court Masters (Non-shorthand)
14. Notice Board
15. SO (IT) – with a request to upload this Notice on the website of NCDRC.